



**V.B.S.S. Prasad**  
F.C.S, B.L.,  
**Company Secretary &  
Insolvency Professional**

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#3-5-943, Flat No.208, Kubera Towers,  
Narayanaguda, Hyderabad - 500 029

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CONFRO AGRO LTD**

| RELEVANT PARTICULARS |                                                                                                                                      |                                                                                                                                              |
|----------------------|--------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                             | CONFRO AGRO LTD                                                                                                                              |
| 2.                   | Date of incorporation of corporate debtor                                                                                            | 22/05/1987                                                                                                                                   |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                  | Registrar of Companies, Andhra Pradesh                                                                                                       |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                    | L17233AP1987PLC007477                                                                                                                        |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                   | N0,BUILDINGS<br>CENTRE,BHASKARNAGAR,<br>KAKINADA-3.EAST<br>GODAVARI ANDHRA<br>PRADESH                                                        |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                          | 01/02/2022( Received Certified true copy of order on 07.02.2022)                                                                             |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                           | 29/07/2022                                                                                                                                   |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                | Bala Subrahmanya Siva Prasad Varanasi.<br>Registration No.IBBI/IPA-002/IP/N00881/2019-2020/12775                                             |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                              | 3-4-695, Flat No.303, Surabhi Court, Vithalwai, Himayatnagar, Hderabad-500029.<br>vbssprasad@gmail.com                                       |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                            | Bala Subrahmanya Siva Prasad Varanasi.<br>Flat No No.208, Kubera Towers Narayanaguda, Hyderabad-500029.<br>Email: vbssprasad@gmail.com       |
| 11.                  | Last date for submission of claims/                                                                                                  | 22/02/2022<br>(Order received on 7 <sup>th</sup> February 2022, hence 14 days is calculated from the date of receipt of the order from NCLT) |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | The class of Creditors could not be ascertained at this stage                                                                                |





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|     |                                                                                                                                       |                                                                                                                                                                                                                  |
|-----|---------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | V.Shankar<br>IBBI/IPA-002/IP-N00145/2017-18/ 10436<br><br>e-mail 1981shanky@gmail.com<br><br>For further names, please refer www.ibbi.gov.in                                                                     |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | (a) Relevant forms are available at<br><a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>(b) Physical Address: Flat No No.208, Kubera Towers Narayanaguda, Hyderabad-500029 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CONFRO AGRO LTD on 01/02/2022.

The creditors of CONFRO AGRO LTD, are hereby called upon to submit their claims with proof on or before 22nd February 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional  
Date and Place :

: VBSS PRASAD  
: 07/02/2022, Hyderabad

